

**Central Electricity Regulatory Commission**  
**3rd & 4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001**  
**Ph: 91-11-23753915 Fax: 91-11-23753920**

No. L-1/132/2013/CERC

Dated: October, 23<sup>rd</sup> 2015

**Subject:** Draft Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) (Third Amendment) Regulations, 2015.

**PUBLIC NOTICE**

In exercise of powers conferred under Section 178 of the Electricity Act, 2003 (the Act), the Commission has made the Draft Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) (Third Amendment) Regulations, 2015 to amend the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2014. The Draft Regulations and the Explanatory Memorandum are annexed to this notice and can also be downloaded from [www.cercind.gov.in](http://www.cercind.gov.in).

2. Notice is hereby given under sub-section (3) of Section 178 of the Act, read with the Electricity (Procedure for Previous Publication) Rules, 2005, inviting comments/ suggestions/ objections on the draft regulations which may be sent to the undersigned latest by 16<sup>th</sup> November, 2015.

3. The comments/suggestions/objections received after the stipulated date in the Commission's office may not be considered while finalizing these regulations.

Sd/-  
(Shubha Sarma)  
Secretary